

**OFFICE ORDER NO. 28 OF 2021**

- Ref.: 1. High Court Letter No.Insp-I/9/2021, dated 29<sup>th</sup> January, 2021.
2. This Office Order No.4 of 2021, dated 30<sup>th</sup> January, 2021.
3. Hon'ble High Court E-mail Letter No. Insp-I/34/2021, dated 22<sup>nd</sup> April, 2021.
4. This Office Order No.22 of 2021, dated 23<sup>rd</sup> April, 2021.

All concerned are hereby informed that the liberty to the practicing Advocates' and Litigants was given to deposit the entire arrears of amount/s of rent / compensation / penalties and such other deposits, which were remained to be deposited from 21<sup>st</sup> March, 2020 till 15<sup>th</sup> February, 2021, vide this Office Order, dated 30<sup>th</sup> January, 2021.

However, in the wake of wave of COVID-19 and as per the directions of the Hon'ble High Court, vide its Letter, dated 22<sup>nd</sup> April, 2021, the Hon'ble High Court has been pleased to impose the restrictions of Court functioning and thereby reduced the strength / attendance of the staff from 50% to 15% by rotation with effect from 23<sup>rd</sup> April, 2021.

Since the Courts are partially working and considering the prevailing situation and in exercising of the powers conferred by the Hon'ble High Court, Bombay, vide its Circular, dated 15<sup>th</sup> April, 2020, the undersigned is hereby order that the practicing Advocates and

